

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:649

ANSWERED ON:11.11.2010

TRAIN ACCIDENTS

Abdulrahman Shri ;Singh Shri Radha Mohan

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a goods train rammed into the Indore-Gwalior Intercity Express at Badarwas station, Madhya Pradesh (MP) during September, 2010 due to human error;
- (b) if so, the details thereof with casualties;
- (c) whether the Railways have enquired into it;
- (d) if so, the outcome thereof and the details of employees found guilty in this regard; and
- (e) the details of the compensation paid to the affected ones?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI K.H. MUNIYAPPA)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE UNSTARRED QUESTION NO. 649 BY SHRI RADHA MOHAN SINGH AND SHRI ABDUL RAHMAN TO BE ANSWERED IN LOK SABHA ON 11.11.2010 REGARDING TRAIN ACCIDENTS.

(a) to (d): On 20.09.2010 at 04.43 hrs., while the Train No. 1125 Dn. Indore - Gwalior Intercity Express was stationed at Platform No. 1 of Badarwas station of Guna – Gwalior section of Bhopal Division of West Central Railway, one goods train which was coming from opposite direction, collided with the standing Intercity Express resulting into severe damage to one front Second Class Luggage-cum Brake Van and three General Class coaches. In this accident, 23 persons lost their lives, 17 persons suffered grievous injuries and 19 sustained simple injuries.

Statutory inquiry into the above accident is being conducted by the Commissioner of Railway Safety, Central Circle, Mumbai and its final report is awaited. Suitable disciplinary action will be initiated against defaulting staff, if any, on receipt of the final report.

(e): An ex-gratia amount of Rs. 5 lakhs to the next of kin of deceased, Rs. 1 lakh to the grievously injured and Rs. 50,000/- to the simple injured passengers has been announced. A total amount of Rs. 1,37,50,000/- has so far been disbursed to the next of kin of the deceased and injured passengers as ex-gratia. Compensation is payable additionally after a claim is filed before the Railway Claims Tribunal and a decree is awarded by the Tribunal. No compensation claim has so far been filed in Railway Claims Tribunal for this accident.